

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

03.01.2022

From
Union Bank of INDIA
Vijayawada Main Branch
First Floor, Rishab Towers
12-10-47, Convent Street
Vijayawada-520001

Union Bank of India
239, Union Bank Bhavan
Vidhan Bhavan Marg,
Nariman point, Mumbai
Maharashtra-400021

To
Siva Sai Hari Bhaskar Neti
The Interim Resolution Professional
D No.43-4-4, CV Delight, Subba Laxmi Nagar,
Near SriKanya Theatre, Visakhapatnam
PIN -530016

Subject: Submission of claim and proof of claim.

Madam/Sir,

Union Bank of India, hereby submits this claim in respect of the corporate insolvency resolution process of Guntur Multi Packaging Industries Pvt Ltd. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Union Bank Of India
2.	Identification number of the financial creditor	AAACU0564G U9999MH1919PTC000615
3.	Address and email address of the financial creditor for correspondence	UNION BANK OF INDIA VIJAYAWADA MAIN BRANCH NO.12-10-47, FIRST FLOOR, RISHAB TOWERS, CONVENT STREET, VIJAYAWADA-520001 VIJAYAWADAMAIN@UNIONBANKOFINDIA.COM
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any	Term Loan Rs. 44,18,183.00 Cash Credit Loan Rs.1,68,00354.00 Current Account Rs. 947.19 For Cash Credit limit of Rs.150.00 lacs security coverage of Rs.188.00 in the form of

vacant lands.

Vacant Land at Budampadu

Item No.1

(Please provide details of security interest, the value of the security, and the date it was given)

Budampadu Village D.No.286-B in an extent of Ac.1.00 cents of land barring some land sold earlier of the site remained to the Executant an extent of 400 Sq. Yards of site value provided by empanelled Engineer is Rs.28.00 lacs, valuation dated 25.08.2021 details more described in Annexure-1.

Item No.2

Budampadu Village D.No.286-B in an extent of Ac.1.00 cents of land barring some land sold earlier of the site remained to the Executant an extent of 400 Sq. Yards of site of residential vacant site value provided by empanelled Engineer is Rs.28.00, valuation dated 25.08.2021, details more described in Annexure-1

Item No.3

Budampadu Village D.No.286-B in an extent of Ac.1.00 cents of land barring some land sold earlier of the site remained to the Executant an extent of 200 Sq. Yards of site residential vacant site value provided by empanelled Engineer is Rs.14.00 lacs, valuation dated 25.08.2021 details more described in Annexure-1

Item No.4

Budampadu Village D.No.286-B in an extent of Ac.1.00 cents of land barring some land sold earlier of the site remained to the Executant an extent of 250 Sq. Yards of site of residential vacant site, value provided by empanelled Engineer is Rs.17.50 lacs, valuation dated 25.08.2021 details more described in Annexure-1

Item No.5

Budampadu Village D.No.286-B in an extent of Ac.1.00 cents of land barring some land sold earlier of the site remained to the Executant an extent of 250 Sq. Yards of site of residential vacant site, value provided by empanelled Engineer is Rs.17.50 lacs, valuation dated 25.08.2021 details more described in Annexure-1

Item No.6

Budampadu Village D.No.286-B in an extent

of Ac.1.00 cents of land barring some land sold earlier of the site remained to the Executant an extent of 250 Sq. Yards of site of residential vacant site, value provided by empanelled Engineer is Rs.17.50 lacs, valuation dated 25.08.2021 details more described in Annexure-1

Item No.7

Budampadu Village D.No.286-B in an extent of Ac.1.00 cents of land barring some land sold earlier of the site remained to the Executant an extent of 250 Sq. Yards of site of residential vacant site, value provided by empanelled Engineer is Rs.17.50 lacs, valuation dated 25.08.2021 details more described in Annexure-1

Annexure-1

Guntur District- Guntur Sub District-earlier to Budamapdu Grama Panchayat-at present Guntur New Muncipal Corporation area-Budampadu Village an extent of Ac.6.18 cents in D.No.286/A- another extent of Ac.12.86 cents in D.No.287- collectively covering 2 numbers having got right over an extent of Ac. 4.76 cents as per the endorsement of Guntur Mandal Surveyor vide FLR No 1297/2014 dated 14.11.2014

Vacant Land at Etukuru

Item No.1

An extent of 143.11 Sq.Yds of site covering Plot No.10 residential vacant site value provided by empanelled Engineer Rs.16.00 lacs, valuation dated 10.09.2018 and details more described in Annexure-2

Item No.2

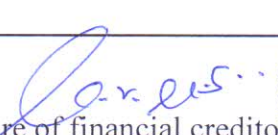
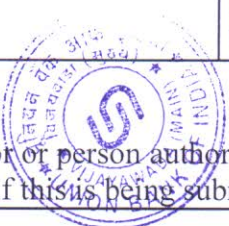
An extent of 143.33 Sq.Yds of site covering the western extent of Plot No.18 and eastern extent of plot No.19 residential vacant site, value provided by empanelled Engineer Rs.16.00 lacs, valuation dated 10.09.2018 and details more described in Annexure-2

Item No.3

An extent of 148.22 Sq.Yds of site covering Plot No.11 residential vacant site, value provided by empanelled Engineer Rs.16.00 lacs, valuation dated 10.09.2018 and details more described in Annexure-2

	<p><u>Annexure-2</u> Guntur District- Guntur Sub-District- Guntur New Municipal Corporation Area Etukuru Village- D.No-86 of Which having got right over an extent of Ac.2.00 cents which was converted into plots</p>
<p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p>	<p>For Term Loan of Rs.50.00 lacs covered under CGTMSE scheme CGPAN: CG20190004300TC Guarantee Start Date : 08.04.2019</p>
<p>(iv) Name and address of the guarantor(s)</p>	<p>John Rayalu Etukuri Flat No. GFL, Kondela Apartments 1st Line, Behind Lions Club Hospital Lakshmipuram Guntur-522006</p> <p>Avula Sankara Rao S/o Venkateswarlu D.No.4-471, Opp MRO Office, Sarva Service Station, Peda Kakani, Guntur Dist. 522509</p> <p>Avula Revathi Latha W/o Sankara Rao No.15-9-87, 5th Lane Vinobha Nagar, Guntur-522002</p> <p>Kantilal Patel Pokar No.7-1-68/69/G1, D K Road, Ameerpet, Hyderabad</p> <p>Showri Rayalu Etkuri S/o Prakasam Flat No 504, Tulsi Heights, D.No.7-39, Ram Church Road Etukuru Guntur Dist</p> <p>Etukuri Marathamma W/o Showri Rayalu Flat No.504, Tusi Heights D.No.7-39, Ram Church Road, Etukuru Guntur Dist.</p>

5.	<p>Details of claim, if it is made against corporate debtor as guarantor:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the principal borrower</p>	NA
6.	<p>Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:</p> <p>(i) Amount of claim</p> <p>(ii) Name and address of the beneficiary</p>	NA
7.	<p>Details of how and when debt incurred</p>	<p>TERM LOAN ACCOUNT OPEN DATE 05.01.2019 SANCTION AMOUNT Rs.50.00 LACS FOR PURCHASE OF MACHINERY PERTAINING TO MANUFACTURE OF CORRUGATED PAPER BOARDS AND CARD BOARD BOXES UTILIZED AMOUNT Rs.48.21 LACS OUTSTANDING AMOUNT AS ON Rs.44.81 LACS</p> <p>CASH CREDIT LIMIT ACCOUNT OPEN DATE 05.01.2019 SANCTION AMOUNT Rs.150.00 LACS FOR RUNNING MANUFACTURING UNIT OF CORRUGATED PAPER BOARDS AND CARD BOARD BOXES. UTILIZED LIMIT 150.00 LACS OUTSTANDING AMOUNT Rs.168.00 LACS</p> <p>CURRENT ACCOUNT OPEN DATE 09.08.2018 OUTSTANDING AMOUNT Rs.947.19</p>
8.	<p>Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim</p>	NA
9.	<p>Details of the bank account to which</p>	329701010035481

the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	GUNTUR MULTI PACKAGING INDUSTRIES P LTD IFSC UBIN0532975 UNION BANK OF INDIA VIJAYAWADA MAIN BRANCH
  (Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]	
Name in BLOCK LETTERS M V M SARMA	
Position with or in relation to creditor BRANCH MANAGER VIJAYAWADA MAIN BRANCH UNION BANK OF INDIA	
Address of person signing FLAT NO 303,SILVER OAK APARTMENT, RAMANAGAR,VIJAYAWADA-521108	

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

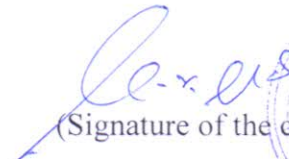
I, Union Bank of India, currently residing at 12-10-47 First Floor, Rishab Towers, Convent Street, Vijayawada-520001 do hereby declare and state as follows: -


1. Guntur Multi Packaging Industries P Ltd., the corporate debtor was, at the insolvency commencement date 08.11.2021, being the 8th day of November 2021, actually indebted to me for a sum of Rs. 2,54,30,000.00.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - Demand Promissory Note (MCLR Linked)
 - Letter of Undertaking from Borrower
 - General Term Loan Agreement
 - Letter of Guarantee
 - Letter of Undertaking from Guarantor
 - Hypothecation Agreement of Goods & Debts
 - Composite Hypothecation Deed
 - Letter of free Access to the premises where hypothecated Goods are stored
 - Term Loan Agreement (Hypothecation of movables)
 - Letter of Continuity
 - Interest Agreement
 - Letter to be obtained from the directors in cases where advances have been permitted to Private limited/Limited companies
 - Composite Debit Balance Confirmation
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
No mutual credit, mutual debts or no mutual dealings between the corporate debtor and creditor to set off against the claim

I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.

5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:03.01.2022
Place: Vijayawada

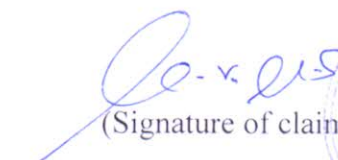

(Signature of the claimant)




VERIFICATION

I, Union Bank of India the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at 3.50 pm on this 3rd day of January, 2022


(Signature of claimant)



[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]
